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CENTRAL ADMINISTRATIVE TRIBUAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 1376/91

DECIDED ON : 15.02.1993

Smt. Anita Panwar & Ors.

...

Applicants

Vs.

The Secretary (Medical)
Delhi Administration & Ors. ...

Respondents

CORAM : The Hon'ble Mr. S. P. Mukherji, Vice Chairman
The Hon'ble Mr. C. J. Roy, Member (J)

Shri Sant Lal, Counsel for the Applicants

Shri B. S. Oberoi, proxy counsel for Shri
D. K. Sgarma, Counsel for the Respondents

J U D G M E N T (ORAL)

Hon'ble Shri S. P. Mukherji, Vice Chairman :-

We have heard the learned counsel for both the parties on this application in which the applicants who belong to the cadre of Public Health Nurses in the Schook Health Scheme of the Delhi Administration have prayed for upgradation of their pay scale from Rs.1400-2600 to the scale of Rs.1640-2900. This matter has been hanging fire from 1980 as is evident from Annexure A-1. The respondents have in their counter affidavit clearly stated in para 4.10 that the answering respondents received the representations but no final decision has been taken on the representations and the same are under consideration of the answering respondents. When the case was taken up for admission today, the learned counsel for both

the parties agreed that the application may be admitted and disposed of with appropriate directions regarding disposal of their representations referred to in para 4.10 of their application within a reasonable period.

We also admit MP No. 1703/91 and allow joint application of all the applicants as they are similarly situated.

Accordingly, we admit the application and dispose of the same with a direction to respondent No.1 to dispose of the representations referred to in para 4.10 within a period of three months from the date of communication of this order. We also direct respondents 2, 3 and 4 to assist respondent No.1 to dispose of the representations within the period as indicated above. Applicants are given liberty, in case they are aggrieved, to approach the Tribunal with ^{in accordance with law.} their cause of action. No order as to costs.

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C. J. Roy
Member (J)

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S. P. Mukherji
Vice Chairman (A)

15.2.93